

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5916  
ANSWERED ON:02.05.2003  
FUNDS TO JHARKHAND FOR INTEGRATED TRIBAL DEVELOPMENT PROJECTS  
DUKHA BHAGAT;LAXMAN GILUWA

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the funds allocated to State of Jharkhand under Integrated Tribal Development Projects during the last three years and as on date;
- (b) whether State Government has utilized the amount for the purpose for which the same was allocated;
- (c) whether the Government propose to launch any special programmes in tribal dominated State of Jharkhand;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

- (a) and (b) The Ministry of Tribal Affairs allocates funds to various States under two schemes, namely, Special Central Assistance to the Tribal Sub-Plan and Grants-in-aid under Article 275(1) of the Constitution. The details of funds allocated to the State of Jharkhand during the last three years (2000-01 to 2002-03) and the utilization reported by the State Government under these two schemes are at Statement-I.
- (c) to (e) The Ministry of Tribal Affairs implements several schemes/programmes for the welfare and development of tribals in all the States/UTs including the State of Jharkhand. A list of the schemes/programmes is at Statement-II. As these schemes/programmes already cater to the tribals of the State of Jharkhand, this Ministry has no proposal to launch any special programme exclusively for the tribals in Jharkhand.